

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.278/MP/2019

- Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulations 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation/modification of the provisions of the Central Electricity Regulatory Commission (India Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 in respect of the schedule for operation of 726.6 MW (2x363.3 MW) Palatana Project of ONGC Tripura Power Company Limited.
- Date of Hearing : 15.11.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : ONGC Tripura Power Company Limited (OTPCL)
- Respondents : Assam Power Distribution Co. Ltd. (APDCL) and 7 Ors.
- Parties Present : Shri Parinay Deep Shah, Advocate, OTPCL
Ms. Alisha Gaba, Advocate, OTPCL
Shri Anup Sharma, OPTCL
Shri Ashok Rajan, POSOCO
Shri Debajyoti Majumdar, POSOCO
Shri Alok Mishra, POSOCO

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking relaxation of technical minimum of the Petitioner's Palatana Project from 55% provided in the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2015 to 65 % of the installed capacity. Learned counsel further submitted that similar relief has been allowed by the Commission to the Project of Ratnagiri Gas and Power Private Ltd. (RGPPL) after considering the report of Central Electricity Authority (CEA) vide order dated 21.1.2020 in Petition No. 8/MP/2019. Learned counsel submitted that in the present case also, CEA has been asked to furnish its report and the Petitioner has submitted all requisite details required by CEA on various occasions, lastly in August, 2022, CEA is, however, yet to submit its report. Learned counsel added that since the Petitioner's Palatana Project is having the same gas turbines as RGPPL's Project, present Petition may also be allowed as the Petitioner's Palatana Project constitutes around 28% of the entire North Eastern region's generation and its tripping may adversely affect the supply in region and stability of grid.



2. After hearing the learned counsel for the Petitioner, the Commission observed that it would be appropriate and necessary to have CEA's independent technical report on the request of the Petitioner for relaxation of technical minimum as was available in RGPPL's case. Accordingly, the Commission directed the CEA to furnish its report on the subject matter, preferably within a month and the Petitioner was, accordingly, directed to pursue the said matter with CEA including providing all the requisite details as called for by CEA for the above purpose in a timely manner.

3. The Petition shall be listed for hearing after the CEA having filed its report on the subject matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**